

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Order No.1 dated 27.12.2002

Notice a/w copy of order  
No. 27/12/02 issued to  
all the respondents by Regd.  
A. & Dr. Posts. The same copy  
of order issued to the  
counsel for both sides.

By  
S.O. 31.12.02

By  
31/12/02

Mrs. S. B. Jena, ASC has  
appeared for all the  
respondents but no counter  
not filed.

Registration

17.02.03

Ld. Counsel for the  
Applicant is present. Shri  
S. B. Jena, Ld. ASC has already  
filed one Memo of Appearance  
for all the Respondents  
and today files one M.A. ~~for~~  
praying therein for 4 weeks  
time to file counter. Heard.  
Time granted till 17.3.03.  
for counter.

REGISTRAR

On being mentioned by Mrs. U.R. Padhi, learned counsel for the Applicant, this matter has been taken up to-day in presence of Shri S.B.Jena, learned Addl. Standing Counsel appearing for the Union of India (on whom a copy of this O.A. had already been served on 24.12.2002).

Heard. Issue notice to Respondents returnable by 17.2.2003.

The services of the Applicant should not be terminated/disengaged, without the leave of this Tribunal; and as a consequence, the Applicant should continue to be engaged as is/was before.

Send copies of this order, along with notices to Respondents and free copies of this order be handed over to the learned counsels of both sides.

By Chairman 27.12.2002

MEMBER (JUDICIAL)

Order dated 5.3.2003

Heard Mrs. U.R. Padhi, for the applicant. By filing a Memo, Mrs. Padhi intimates that the Respondents have already granted relief to the applicant by regularising him to the post of Group D under Res. No.4. In view of this fact, the applicant wants to withdraw this O.A. Heard Shri S.B.Jena, Addl. Standing Counsel for the Respondents, ~~conf~~ who confirms the statement made by Mrs. Padhi. In this view of the matter, this O.A. is disposed of accordingly. No costs.

By VICE-CHAIRMAN 5/3/03

For orders on memo.

Branch

By  
5/3/03  
Copy of order of 5.3.03 issued  
to the counsel for both sides.

By  
S.O. 6/3/03

By  
6/3/03